

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
21-06-2024 AT 10:30 AM**

Company Petition IB/14/2021

AND

IA (IBC) 109/2023, IA (IBC) 203/2024 & Cont.A (IBC) 5/2022 in

Company Petition IB/14/2021

u/s. 9 of IBC, 2016

IN THE MATTER OF:

Padmavathi Steel Traders

...Operational Creditor

AND

Mark Infrastructure Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 109/2023

Learned Counsel Ms Mano Ranjani, for applicant alone present physically.

None for the respondent.

At request of the learned counsel for the applicant, matter adjourned to 16.07.2024.

IA (IBC) 203/2024

Orders in this IA deferred till disposal of IA 109/2023.

Cont.A (IBC) 5/2022

Learned Counsel Ms Mano Ranjani, for applicant alone present physically.

Notice by way of publication effected. Respondent called absent. Service held sufficient. Set ex-parte.

For hearing, matter adjourned to 16.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)